

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE

Misc Application No.01/2024

IN

Original Application No. 33/2024 (WZ)

Madhura Rajesh Tawde

... Applicant

Versus

State of Maharashtra, and Ors

... Respondents

**AFFIDAVIT IN REPLY ON BEHALF OF RESPONDENT
NO. 7 BMC :**

I, Shri. Gopal Dinkar Khatke Indian Inhabitant, working as Assistant Engineer (SWM) F/North ward, with Municipal Corporation of Greater Mumbai, having office at 96, Bhaudaji Road, Matunga (East), Mumbai – 400 019 do hereby state on solemn affirmation as under:-

1. I say that I am filing the present Affidavit in Reply for the limited purpose of opposing the grant of any relief in the present Original Application and I crave leave to file an additional affidavit in case if necessary.
2. The issue involved in the Original Application is regarding removal of C&D Waste on plot of land bearing No. CS No. 144 & 145 which falls under the jurisdiction of Dy. Salt

Commissioner. Hence, in view of the GR u/No. Land-07/2013/Pra.Ka.374/J-1 the Dy. Salt Commissioner is the competent authority to take action in respect of the aforesaid land. Hereto annexed and marked as **Exhibit - 1** is the copy of the GR dt. 10.11.2013

3. To avail facility of disposal of C&D waste the salt Pan operator has deposited charges. Accordingly C&D contractor of BMC has lifted debris from the site and disposed off it scientifically.

4. In view of the above, it is humbly prayed that no orders be passed against these Respondents BMC.

Solemnly Affirmed at Mumbai)
This day of September, 2025)

Advocate for Respondent No.
Adv. Kunal Yeole

Deponent

(Gopal Dinkar Khatke)
Asstt. Engineer
(S.W.M.) North

ATTESTED BY ME

Rabiya 919125
ADV. RABIA YAQOUB M. E.
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9 SEP 2025

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